



The Chhattisgarh Madarsa Board (Sanshodhan) Act, 2007

Act 12 of 2007

Keyword(s):

Madarsa Education, Conduct of Examination

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CHHATTISGARH ACT
(No. 12 of 2007)

CHHATTISGARH MADARSA BOARD (SANSHODHAN) ACT, 2007

An Act to amend the Chhattisgarh Madarsa Board Adhiniyam, 1998 (No. 31 of 1998).

Be it enacted by the Chhattisgarh Legislature in the Fifty-Eighth Year of the Republic of India as follows :-

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| 1. | (1) This Act may be called the Chhattisgarh Madarsa Board (Sanshodhan) Adhiniyam, 2007. | Short title and Commencement. |
| | (2) It shall be deemed to have come into force retrospectively with effect from 9th March, 2006. | |
| 2. | In Section 8 of the Chhattisgarh Madarsa Board Adhiniyam, 1998 (No. 31 of 1998) (hereinafter referred to as the Principal Act) :- | Amendment of Section 8. |

for clause (f) of sub-section (2) of section 8 of the Principal Act, the following shall be substituted, namely :-

"To prescribe the syllabus for primary (Class I to V), middle (Class VI to VIII) standard, Urdu Adeeb, Urdu Mahir, Urdu Moallim, Moulvi, (High School), Aalim (Higher Secondary) High School and Higher Secondary correspondence courses of Madarsa Education, and to arrange for the conduct of their examinations and to award certificates."